

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3110**

**TO BE ANSWERED ON THE 30<sup>TH</sup> MARCH, 2022/ CHAITRA 09, 1944 (SAKA)**

**WAGES TO PRISONERS**

**3110. SMT. PHULO DEVI NETAM:  
PROF. MANOJ KUMAR JHA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether all States/UTs provide wages to prisoners as per the minimum wages notified by Government;**

**(b) if not, what steps have been taken by the Ministry in ensuring that prisoners are not exploited in prisons; and**

**(c) whether Government intends to increase the number of activities by setting up a Prison Development Board that can contribute to the welfare of prisoners?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (c): National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". The latest published report is of the year 2020. State/UT-wise details of wages paid to convicts during the year 2020 are given in Annexure.**

**'Prisons'/'persons detained therein' is a "State List" subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons and inmates is the responsibility of respective State Governments who are competent to revise or increase the wages of prisoners and to establish Prison Development Boards for the welfare of prisoners. The Ministry of Home Affairs (MHA) has also taken several initiatives for the welfare**

**of prisoners. The Model Prison Manual, prepared and circulated by MHA to all States and UTs in 2016 has dedicated chapters on ‘Vocational training and skill development programmes’, ‘Welfare of Prisoners’, ‘After-Care and Rehabilitation’, ‘Education of Prisoners’, etc. The Model Prison Manual provides that the wages paid to prisoners should be fair and equitable and the rates should be standardised keeping in view the minimum wages notified by respective State Governments from time to time. MHA has also issued various advisories to the States and UTs for the welfare of prison inmates.**

## State/UT-wise Wages paid per day to Convicts during the year 2020

Sl.	State/UT	Wages paid per day to convicts ( in Rupees)		
		Skilled	Semi Skilled	Un-skilled
1	ANDHRA PRADESH	70	50	30
2	ARUNACHAL PRADESH	75	-	55
3	ASSAM	M-75, F-100	M-55, F-80	-
4	BIHAR	156	112	103
5	CHHATTISGARH	75	-	60
6	GOA	80	60	50
7	GUJARAT	100	80	70
8	HARYANA	60	50	40
9	HIMACHAL PRADESH <sup>#</sup>	-	-	300
10	JHARKHAND	144	113	91
11	KARNATAKA <sup>\$</sup>	225	200	175
12	KERALA	152	127	63
13	MADHYA PRADESH	120	-	72
14	MAHARASHTRA	67	61	48
15	MANIPUR	50	40	30
16	MEGHALAYA	148	141	132
17	MIZORAM	30	24	20
18	NAGALAND	135	125	115
19	ODISHA	60	50	40
20	PUNJAB	60	50	40
21	RAJASTHAN	180	-	156
22	SIKKIM	40	30	30
23	TAMIL NADU	200	180	160
24	TELANGANA*	70	30	-
25	TRIPURA	33	28	24
26	UTTAR PRADESH	40	30	25
27	UTTARAKHAND	65	51	46
28	WEST BENGAL	100	90	80
29	A & N ISLANDS	110	-	87
30	CHANDIGARH	110	100	90
31	DNH & DAMAN DIU	-	-	-
32	DELHI	308	248	194
33	JAMMU & KASHMIR	72	-	60
34	LADAKH	-	-	-
35	LAKSHADWEEP	-	-	-
36	PUDUCHERRY	180	160	150

# Himachal Pradesh has no classification such as Skilled, Semi Skilled and Unskilled prisoners.

\$ Karnataka follows 4 categories of wage system for convicts working in prisons such as Highly Skilled (Rs.250/- wages per day), Skilled, Semi Skilled and Unskilled prisoners.

\* Telangana: Prisoners working in Indian Oil Corporation Limited Outlets are being paid Rs. 100/- per day.